

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 19

**IA Nos. 1175/22, 983/23
In**

**CP(IB) No. 19/Chd/Hry/2019
(Admitted)**

Under Section 9 IBC 2016

In the matter of:-

A.O Smith India Water Products Pvt. Ltd ...Petitioner/ Operational Creditor

Vs.

Dawar International Electronics Pvt. Ltd ...Respondent/ Corporate Debtor

Present:- Balwinder S. Kalsi, Advocate for the applicant in IA Nos.1175/2022 and 983/2023
Mr. Ajay Kumar Siwach, IRP in person.

IA No. 1175/22

Heard learned counsel for the applicant and the learned RP. It is stated by the learned RP that the property of the Corporate Debtor was a shop which was stated to be in illegal possession of a third party and application under Section 19(2) with regard to the same shop had already been dismissed by this Bench vide order dated 28.02.2023. Learned counsel for the applicant is directed to give a short note on the reasons preventing the valuation of the asset of the Corporate Debtor within one week. Heard. Order reserved.

IA No.983/23

This application has been filed under Section 66 of the Code. There are eight respondents. Learned counsel for the applicant is directed to give a short note on the

maintainability of the present petition in view of our order dated 28.02.2023 passed by this Bench. List on 07.06.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

April 24, 2023
PRF